

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 137/2006  
OA 1503/2004

36

New Delhi, this the 22<sup>nd</sup> day of May 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)**  
**HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Shri Ramesh Kumar S/o Shri Girdhari  
H.No. AZ Line Par Double Stay, Dehradun.

...Applicant.

(By Advocate Ms. Meenu Mainee for Sh. B.S. Mainee)

VERSUS

1. Sh. V.N. Mathur  
General Manager  
Northern Railway,  
Baroda House,  
New Delhi.

2. Sh. R.K. Tandon  
Divisional Railway Manager  
Northern Railway,  
Moradabad.

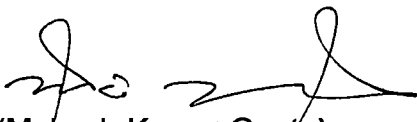
... Respondents.

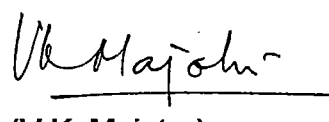
(By Advocate Sh. K.K. Gangwani & Sh. R.L. Dhawan)

**ORDER (ORAL)**

**By Hon'ble Mr. V.K. Majotra:-**

It is not disputed that contempt proceedings have been stayed. As such present Contempt Petition is dropped and notices to respondents are discharged. Applicant shall have liberty to revive the Contempt Petition, if necessary, after stay orders are vacated or Writ Petition is finally disposed of.

  
(Mukesh Kumar Gupta)  
Member (J)

  
(V.K. Majotra)  
Vice-Chairman (A)

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